

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
Appeal No. 27/252/JPR/2023
Under Section 252(3) of
Companies Act, 2013

In the matter of:

Department of Income Tax

...Appellant

Versus

Registrar of Companies & Ors.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Appellant : Akshat Sharma, proxy counsel

For the Respondent : JR Meena, ARoC

ORDER

Heard Mr. Akshat Sharma, proxy counsel appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Mr. JR Meena, ARoC appearing on behalf of the RoC, Jaipur submits that report has been filed. Mr. Mohd. Bilal, Adv. appearing on behalf of the Respondent No. 2,3,4 seeks time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 21.03.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

February 08, 2024